

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DEHRADUN CIRCUIT BENCH: DEHRADUN**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER  
AND  
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No. 2629/DEL.2016 ( A.Y 2008-09)  
(THROUGH VIDEO CONFERENCING)**

ITO Ward 2(5) Dehradun <b>(APPELLANT)</b>	Vs	Unison Developers Pvt. Ltd. 49, Rajpur Road, Dehradun AAACU7259C <b>(RESPONDENT)</b>
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<b>Appellant by</b>	<b>Sh. N. C. Upadhyaya, CIT DR</b>
<b>Respondent by</b>	<b>Smt. Ritika Pundir, CA</b>

<b>Date of Hearing</b>	<b>26.08.2021</b>
<b>Date of Pronouncement</b>	<b>26.08.2021</b>

**ORDER**

**PER SUCHITRA KAMBLE, JM**

This appeal is filed by the Revenue against the order dated 19/02/2016 passed by CIT(A)-Dehradun, for Assessment Year 2008-09.

2. At the time of hearing, the Ld. DR submitted the letter dated 3/8/2021 issued from the Office of Principal Commissioner of Income Tax, Dehradun, Uttarakhand, signed by ITO (T&J) thereby conveying the decision of the Department to withdraw the Departmental Appeal in present assessee's case. The Ld. DR has submitted application dated 18/8/2021 thereby seeking permissions to withdraw the appeal filed by the Revenue on the ground that the appeal has been resolved in the "VSVS" Scheme, 2020.

3. The Ld. AR was present and confirmed the stand taken by the Revenue.

4. We have taken on record letter dated 3<sup>rd</sup> August, 2021 along with the application of the Ld. DR dated 18/8/2021 on record and allowing the Revenue to withdraw the appeal. Hence, the appeal of the Revenue is dismissed as withdrawn.

4. In the result, the appeal of the Revenue is dismissed.

**Order pronounced in the Open Court in presence of both the parties on this 26<sup>th</sup> Day of August, 2021.**

**Sd/-  
(N. K. BILLAIYA)  
ACCOUNTANT MEMBER**

**Sd/-  
(SUCHITRA KAMBLE)  
JUDICIAL MEMBER**

Dated: 26 /08/2021  
R. Naheed

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI